

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/ 167

Indore, Dated 13th November, 2013

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

Captain Dr. N. K. Shah,
R/o Sharda Path Lab,
In front of Aashirwad Nursing Home,
48, Ved Vyas Colony,
RATLAM (M.P.)


Please refer to your application dated NIL (Inwarded on 12/11/2013) registered at our I.D. No.18/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you the copies of the entire documents pertaining to T.A. 2372/89 transferred by Tribunal at Jabalpur to Tribunal at Indore can not be supplied due to the following reasons as communicated to your earlier vide Memo No.5529 dated 07/10/2013 of the undersigned:-

- I. Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. **As per Rule 3(2) of the High Court of M. P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only.**

Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application.

- II. Moreover, as per the Rule 8(1) of High Court of M. P. (Right to Information) Rules 2006' as amended, *State Public Information Officer shall not be liable to provide any information which can be obtained under the Provisions of Chapter XVIII of the High Court of M. P. Rules, 2008.* You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M. P., Indore) within 30 days of the issue of this Order.


(ANAND V. MANDLOI)
ADDITIONAL REGISTRAR/
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF MADHYA PRADESH,
BENCH AT INDORE